

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6086  
ANSWERED ON:30.04.2015  
LAND ACQUISITION LAW  
Patole Shri Nanabhau Falgunrao

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

(a) whether the Union Government has received any proposal from the State Government of Maharashtra to repeal Maharashtra Industrial Development Act related to Land Acquisition law; and

(b) if so, the details thereof and the decision taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a)and (b): A proposal has been received from the Government of Maharashtra for exempting the Maharashtra Industrial Development Act, 1961 from the applicability of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013. The Government of Maharashtra has been intimated that Government of India has no power to exempt an Act from the application of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013. The State legislature has concurrent powers to legislate on this subject and seek the assent of President under Article 254 of the Constitution.